Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting NC-V held on 15.05.2008

The Meeting No. 07/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 15.05.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. B.B.Bharti, Director	R.O, TC, Noida
3.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting 03/AMO9 held on 17.04.2008 were ratified. The Agenda for individual cases for Meeting No. 06/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 7/84-ALC3/2008 MEETING DATE : 15.05.2008

Case No.:7/3/84-ALC3/2008	Party Name:GUJARAT RAFFIA INDUSTRIES LTD	Meet No/Date:7/84-ALC3/2008 15.05.2008	Status: Deferred
HQ File :01/84/050/00013/AM09/		Lic.No/Date:0810059734 20.09.2006	Defer Date: 12.06.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application is still awaited. It was therefore decided to await the same and defer the case for re-listing on 12.06.2008.

Case No.:16/46/84-ALC3/2007	9	Status: Deferred
HQ File :01/84/050/00290/AM08/	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Defer Date: 12.06.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the status report called for from R.A is still awaited. It was therefore decided that a D.O from Convener, NC-V may be issued to R.A for expediting the same i.e whether this A/L has been ratified or still pending for ratification along with justification thereon.

Hence, case stands deferred for re-listing on 12.06.2008.

Case No.:24/46/84-ALC3/2007	Party Name:CALICO TRENDS		Status: Withdrawn
HO File :01/84/050/00298/AM08/	RLA File :06/24/040/00005/AM08/	Lic.No/Date:0610012078	

$\ $	_	22.06.2007
	3	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed
		that as per R.A, Kanpur letter dated this A/A was issued to the firm as per SION, hence it is not a no norms
		case under Para 4.7 of HBP (Vol.I) 2004-2009. In view of this Committee decided to withdraw this case from
		agenda.

4			l	Meet No/Date:7/84-ALC3/2008 15.05.2008	Status: Deferred
	ı	HQ File :01/84/050/00318/AM08/			Defer Date: 12.06.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments/report called for from TC, Mumbai/R.A are still awaited. It was therefore decided to remind them and defer the case for re-listing on 12.06.2008.				

	Case No.:83/27/83-ALC1/20	007	Party Name: JBF INDUSTRIES LIMITEI	D. Meet No/Date:7/84-ALC 15.05.2008	Status: Approved	
	HQ File :01/83/050/01157/AM	[08/	RLA File :03/94/040/00598/AM08/	Lic.No/Date:0310442663 11.09.2007		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION, A-1837 as detailed below: -					
	Export item	Export	Import item	Qty. allowed		
\parallel_5		Qty.				

•	Purified terephthalic acid (PTA)	2760 M.T
polyester yarn – PTA	Mono Ethylene Glycol (MEG)	1110 M.T
route	Titanium Dioxide	10.140 M.T
	Spin Finish Oil	30.420 M.T
	Colour Master Batch	315 M.T
	Antimony Trioxide	1.830 M.T

The description of import item No. 5 may be amended to read as "Colour Master Batch". The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:112/27/83-ALC1/2007	1	1.5.05.2000	Status: Approved
HQ File :01/83/050/01186/AM08/		Lic.No/Date:0310443350 17.09.2007	Defer Date:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance

authorization issued in this case taking cue from SION, A-1837 as detailed below: -				
Export item		Export	Import item	Qty. allowed
		Qty.		
Partially	oriented	3000 M.T	Purified terephthalic acid (PTA)	2760 M.T
olyester ya	rn – PTA		Mono Ethylene Glycol (MEG)	1110 M.T
oute			Titanium Dioxide	10.140 M.T
			Spin Finish Oil	30.420 M.T
			Colour Master Batch	315 M.T
)	export item Partially olyester ya	export item Partially oriented olyester yarn – PTA	Export item Export Qty. Partially oriented 3000 M.T olyester yarn – PTA	Export item Cartially oriented olyester yarn – PTA oute Export Import item Purified terephthalic acid (PTA) Mono Ethylene Glycol (MEG) Titanium Dioxide Spin Finish Oil

Antimony Trioxide

The description of import item No. 5 may be amended to read as "Colour Master Batch". The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

1.830 M.T

Case No.:92/46/84-ALC3/2007	Party Name: CELEBRITY FASHIONS LTD.,	Status: Deferred
HQ File :01/84/050/00366/AM08/	RLA File :04/24/040/00279/AM08/	Defer Date: 12.06.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the status report called for from R.A is still awaited. It was therefore decided that a D.O from Convener, NC-V may be issued to R.A for expediting the same i.e whether this A/L has been ratified or still pending for ratification along with justification thereon.

Hence, case stands deferred for re-listing on 12.06.2008.

Case No.80	M/s. G.D. Enterprises	
NC 07/09 dt. 15.05.2008	F.No. 01/84/50/96/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0210102133 dt.		
04.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case norms have already been fixed by NC and presently the proposal under consideration is regarding standardization of input output norms for this export import item. In view of this Committee decided to open a separate file for follow up the issue regarding fixation of SION and case may be withdrawn from this agenda.

Case No.81	M/s. Chelsea Mills
NC 07/09 dt. 15.05.2008	F.No. 01/84/162/352/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0510204724 dt.	
11.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 12.06.2008.

Case No.82	M/s Nirvan Clothing Co. Ltd.	
NC 07/09 dt. 15.05.2008	F.No. 01/84/50/510/AM05/DES-V	
Fixation of input output norms against Advance Authorization No.0510147346 dt.		
18.06.2007.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of

technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/10/2008-09/Hosy. dated 12.05.2008 in partial modification of its earlier decision as detailed below: -

Export Product	Import Item	Qty. allowed per Pc
		of export product
Ladies Top made of 100%	100% polyester woven	2.55 Sq.Mtrs./Pcs.
Polyester woven fabric GSM -	fabric GSM -82+/-10%	
82+/-10%		
Item No. 935412		

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.83	M/s. R.B.R. Garments (P) Ltd., Tirupur.	
NC 07/09 dt. 15.05.2008	F.No. 01/84/162/745/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No. 3210036020 dt.		
21.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		
RLA, Coimbatore. Ref. No.32/24/40/030/AM08.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 12.06.2008.

Case No.84	M/s. Welspun Syntex Ltd., Mumbai.	
NC 07/09 dt. 15.05.2008	F.No. 01/84/50/160/AM-08/DES-V	
Re-fixation of input output norms against Advance Authorisation No.0310441964 dt.		
6.9.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer

the relevant file to Jt.DGFT (AA)/JT.DGFT (TM) for their comments in the matter. It was therefore decided to defer the case for re-listing on 12.06.2008.

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Case No.85	M/s. Welspun Syntex Ltd., Mumbai.
NC 07/09 dt. 15.05.2008	F.No. 01/84/50/121/ AM-08/DES-V
Re-fixation of input output norms against Advance Authorisation No.0310437690 dt.	
30.7.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the relevant file to Jt.DGFT (AA)/JT.DGFT (TM) for their comments in the matter. It was therefore decided to defer the case for re-listing on 12.06.2008.

Case No.86	M/s Orient Fashion Exports (India) Pvt. Ltd.	
NC 07/09 dt. 15.05.2008	F.No. 01/84/162/589/AM08/DES-V	
Fixation of input output norms against Advance Authorization No.0510205778 dt. 04.07.2007.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 29.05.2008.

Case No.87	M/s Orient Fashion Exports (India) Pvt. Ltd.	
NC 07/09 dt. 15.05.2008	F.No. 01/84/162/590/AM08/DES-V	
Fixation of input output norms against Advance Authorization No.0510205037 dt.		
18.06.2007.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/11/2008-09/Hosy. dated 15.05.2008 in partial modification of its earlier decision as detailed below: -

Export Product	Import Item	Qty. allowed per Pc of
		export product
Infants dress made in 100%	100% cotton corduroy 21 W	0.90 Sq.Mtrs./Pcs.
cotton corduroy woven fabric	(printed) woven fabric GSM –	
GSM-156	156+/-10%	
Style No. 520147		
Girls dress made in 100%	100% cotton corduroy 21 W	1.12 Sq.Mtrs./Pcs.
cotton corduroy woven fabric	(printed) woven fabric GSM –	
GSM-156	156+/-10%	
Style No. 520147		
Infants dres made in 100%	100% cotton corduroy 21 W	1.10 Sq.Mtrs./Pcs.
cotton corduroy woven fabric	woven GSM -156+/-10%	
GSM-156		
Style No. 520122		
Infants dres made in 100%	100% cotton corduroy 21 W	1.27 Sq.Mtrs./Pcs.
cotton corduroy woven fabric	woven fabric GSM -156+/-	
GSM-156	10%	
Style No. 520122		

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.88	M/s Babu Coir Works
NC 07/09 dt. 15.05.2008	F.No. 01/84/162/1197/AM08/DES-V
Fixation of input output norms against Advance Authorization No.1010026423 dt.	
04.05.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was considered by NC-V in its meeting held on 21.02.2008 by allowing 1% wastage on import item. However, the same had already been cleared by ALC-1 (DES-VIII) in its meeting held on 11.07.2007 by allowing import item with 3% wastage. The Committee felt that NC-V had decided inadvertently this case without taking into consideration of the decision already taken by ALC-1. In view of this it was decided to withdraw this case from agenda and the decision already taken by ALC-1 in its meeting held on 11.07.2007 may be maintained. The decision taken by NC-V in its meeting held on 21.02.2008 stands cancelled.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.89	M/s CIL Textiles Pvt. Ltd.
NC 07/09 dt. 15.05.2008	F.No. 01/84/162/890/AM08/DES-V
Fixation of input output norms against Advance Authorization No.0510213129 dt.	
06.12.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DIPP. It was therefore decided to await comments from them and defer the case for re-listing on 12.06.2008.

Case No.90	M/s Gopal Clothing Co. Pvt. Ltd.	
NC 07/09 dt. 15.05.2008	F.No. 01/84/162/1195/AM08/DES-V	
Fixation of input output norms against Advance Authorization No.0510213129 dt.		
06.12.2007.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details available in the file to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 12.06.2008.

Case No.91	M/s Ashima Dyecot. Ltd.		
NC 07/09 dt. 15.05.2008 F.No. 01/84/50/228/AM08/DES-V			
Fixation of input output not 07.12.2007.	rms against Advance Authorization No.0810068873	dt.	

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to call the applicant firm for Personal Hearing in its meeting to be held on 12.06.2008 and defer the case for re-listing on 12.06.2008.

Case No.92	M/s CHANDRA MUKHI IMPEX PVT. LTD.,				
NC 07/09 dt. 15.05.2008 F.No. 01/84/50/228/AM08/DES-V					
Fixation of input output norms against Advance Authorization No. 0210109600 27.02.2008					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given drawing, design, calculation sheet, CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.93	M/s. Chelsea Mills				
NC 07/09 dt. 15.05.2008	F.No. 01/84/50/722/AM-06/DES-V				
Ratification of input output norms against Advance Authorisation No. 0510175922 dt.					
07.02.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 12.06.2008.

Case No.94 M/s. Gartex Insta apparels.						
NC 07/09 dt. 15.05.2008	.2008 F.No. 01/84/50/527/AM-07/DES-V					
Ratification of input output norms against Advance Authorisation No. 0710050295 dt						
26.02.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.						

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the requisite information/details available in the file to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 12.06.2008.

Case No.95	M/s. Inyati Footwears Limited.			
NC 07/09 dt. 15.05.2008	F.No. 01/84/50/445/AM-07/DES-V			
Ratification of input output norms against Advance Authorization No. 0610011561 dt. 21.12.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the reply received from firm vide their letter dated 30.04.2008 is vague and not specific in terms of leather content required for per pair of export product. In view of this Committee was constrained to maintain its earlier decision of rejection.

Firm may be informed accordingly.

Case No.96 M/s. Bhilad Textile Industries Pvt. Ltd.				
NC 07/09 dt. 15.05.2008 F.No. 01/84/162/1149/AM-08/DES-V				
Ratification of input output norms against Advance Authorization No. 0310454980 dt.				
20.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have mentioned that their Company's name (M/s Bhilad Textiles Industries Pvt. Ltd.) has been changed to M/s Supreme Nonwoven Industries Pvt. Ltd. w.e.f 02.01.2008. But, Committee recalled that it has cleared so many cases of M/s Supreme Nonwoven Industries Pvt. Ltd. during the year 2004, 2005 and 2006 also. In view of this

Committee decided to call for the certified copies of details regarding RCMC, Central Excise Certificate, and Import Export Code etc alongwith documentary evidence from the firm. It was therefore decided to defer the case for relisting on 12.06.2008.

Case No.97 M/s. Bhilad Textile Industries Pvt. Ltd.					
NC 07/09 dt. 15.05.2008 F.No. 01/84/162/1148/AM-08/DES-V					
Ratification of input output norms against Advance Authorisation No. 0310454982 dt.					
20.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have mentioned that their Company's name (M/s Bhilad Textiles Industries Pvt. Ltd.) has been changed to M/s Supreme Nonwoven Industries Pvt. Ltd. w.e.f 02.01.2008. But, Committee recalled that it has cleared so many cases of M/s Supreme Nonwoven Industries Pvt. Ltd. during the year 2004, 2005 and 2006 also. In view of this Committee decided to call for the certified copies of details regarding RCMC, Central Excise Certificate, and Import Export Code etc alongwith documentary evidence from the firm. It was therefore decided to defer the case for relisting on 12.06.2008.

Case No.98 M/s. Uniworth Textiles Ltd., Kolkata						
NC 07/09 dt. 15.05.2008 F.No. 01/84/50/224/AM-08/DES-V						
Ratification of input output norms against Advance Authorisation No. 0210106663 dt. 30.11.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.						

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have stated that they have wrongly mentioned the total Qty. both in Import Qty. & Export Qty. in the application. The Committee after deliberations decided to not accept the request of the firm and to advise the applicant firm to obtain fresh A/A as per revised application.

RLA may take suitable consequential action accordingly.

Case No.99	M/s. Vardhman Textiles Ltd., Ludhiana	
NC 07/09 dt. 15.05.2008	F.No. 01/84/162508/AM-01/DES-V	

Redemption of special imprest Licence No. 300001100 dt. 03.03.1999

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 13.09.2007 and decided as follows:-

- Import of raw cotton as allowed by ALC decision conveyed by letter dated 11.11.1998 are to be (i) deleted.
- R.A action to insist on to pay customs duty and interest thereon vide their letter dated 17.08.2007 is (ii) incorrect if the applicant had not asked for raw cotton ab-initio or even later on. If Raw Cotton is not allowed as inoput in the subject A/L, question of violation of pre-import condition of raw cotton does not arise.

Accordingly, this case has already been redeemed vide R.A letter dated 31.10.2007. In view of this Committee decided to withdraw this case from agenda.

PC-IV Section may be informed accordingly alongwith NC decision dated 13.09.2007.

Case No.100	M/s. Shahi Exoports House, Faridabad				
NC 07/09 dt. 15.05.2008	F.No. 01/84/50/384/AM-04/DES-V				
Re-fixation of input output norms against Advance Authorization No. 0510101790 dt.					
10.09.2003 – under Para 4.7 of HBP (Vol.I) 2004-2009.					

Decision: The Committee considered the case as per agenda and observed that ALC had already approved the amendment of description of export product against the A/Ls as detailed below: -

S.No	Advance Licence No. & D	ate	Export Product	Qty. allowed per Pc of export product
1	0510101790	dated	Men's Shirt (F/S)	2.90 Sq.Mtrs./Pcs.
	10.09.2003			
2	0510100293	dated	Ladies Trouser	1.95 Sq.Mtrs./Pcs.
	28.03.2003			
3	0510107130	dated	Ladies Blouse	1.9177 Sq.Mtrs./Pcs.

	30.10.2003			
4	0510110502	dated	Ladies Blouses	1.543 Sq.Mtrs./Pcs.
	04.12.2003			
5	0510108226	dated	Men's Shirt (F/S)	2.90 Sq.Mtrs./Pcs.
	11.11.2003			
6	0510113090	dated	Men's Shirt (F/S)	2.90 Sq.Mtrs./Pcs.
	29.12.2003		Ladies Skirt	0.85 Sq.Mtrs./Pcs.

Firm have requested that in this case they had requested for inclusion of additional export items in addition to existing export items under the A/Ls in question. But, instead of this Committee amended the description of export product against these A/Ls. In view of this Committee decided to allow inclusion of additional export items in addition to existing export items under the above said A/Ls.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.101	M/s. RSWM Ltd, Bangalore		
NC 07/09 dt. 15.05.2008	F.No. 01/84/162/44/AM-08/DES-V		
Fixation of input output norms against Advance Authorization No. 0710051090 dt.			
05.04.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of TC, Mumbai conveyed vide their letter No. 18/2712/07/EP-II/3 dated 01.10.2007 as detailed below: -

S.No	Export Product	Import Item	Qty. allowed
1	Men's Jacket	52% Linen, 48% cotton PFD	3.50 Sq mtrs./Pc
		fabric width-55", GSM-150	
2	Men's Ladies	1) 73% Linen, 27% polyester	1) 2.50 Sq mtrs./Pc

Trouser with 5	PFD fabric width-55", GSM-165	
pockets	2) Metal Zipper	2) 1 No.
	3) Rivets	3) 13 Sets

The quality of yarn used in the export product should conform with the quality of yarn imported in terms of GSM, fibre composition and special finish (if any) imparted to the yarn.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.102 M/s. Richa Global Exports P. Ltd., New Delhi.			
NC 07/09 dt. 15.05.2008 F.No. 01/84/162/957/AM-07/DES-V			
Re-fixation of input output norms against Advance Authorisation No.0510194168 dt.			
10.11.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.			
RLA, CLA, New Delhi. Ref. No.05/24/40/618/AM07.			

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case in partial modification of its earlier decision taken on 24.01.2008 as detailed below: -

S.	Export Item	Import Item	Qty.
No.			recommended
1.	Ladies Jacket (Style – 546208)	52% Cotton, 48% Polyester Double Knitted Fabric, GSM-260+/-10%.	1.98 Sq. Mtrs./Pc.
		95% Cotton, 5% Elastane Knitted Fabric, GSM-460+/-10% (Shade Lemonade).	0.35 Sq. Mtrs./Pc.
		95% Cotton, 5% Elastane Knitted Fabric, GSM-460+/-10% (Shade Graphite).	0.20 Sq. Mtrs./Pc.
		65% Polyester 35% cotton knitted fabric GSM-125+/-10%	0.06 Sq. Mtrs./Pc.
2.	Men's Jacket	52% Cotton, 48% Polyester Double	2.36 Sq. Mtrs./Pc.

	(Style – 546184)	Knitted Fabric, GSM-260+/-10%. (Shade Vivid Blue).
		52% Cotton, 48% Polyester Double 0.18 Sq. Mtrs./Pc.
		Knitted Fabric, GSM-260+/-10%.
		(Shade Dark Shadow).
		95% Cotton, 5% Elastane Knitted 0.28 Sq. Mtrs./Pc.
		Fabric, GSM-460+/-10%.
		100% Cotton Jersy Knitted, GSM-125+/- 0.44 Sq. Mtrs./Pc.
		10%.
3.	Men's Jacket	52% Cotton, 48% Polyester Double 2.48 Sq. Mtrs./Pc.
	(Style – 546184)	Knitted Fabric, GSM-260+/-10%.
		95% Cotton, 5% Elastane Knitted 0.30 Sq. Mtrs./Pc.
		Fabric, GSM-460+/-10%.
		100% Cotton Jersy Knitted, GSM-160+/- 0.45 Sq. Mtrs./Pc.
		10%.
4.	Men's Jacket	52% Cotton, 48% Polyester Double 2.47 Sq. Mtrs./Pc.
	(Style – 546261)	Knitted Fabric, GSM-260+/-10%.
		95% Cotton, 5% Elastane Knitted 0.70 Sq. Mtrs./Pc.
		Fabric, GSM-460+/-10%.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

ase No.103	M/s Tesa Tapes (India) Pvt. Ltd. Mumbai
ase No. 103	IVI/S Tesa Tapes (India) PVI. LIG. IVIGITIDAL

NC 07/09 dt. 15.05.2008	F.No. 01/84/162/57/AM-09/DES-V			
Ratification of input output	norms against Advance Authorization No.0310464801			
dated 13.03.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda and observed that R.A vide their letter dated 13.03.2008 informed to have been stated to enclose the copy of application but actually did not attach therewith. However, as per the available details, Committee in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 3% wastage on import item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.104	M/s Silver Spark apparel Ltd. Bangalore	
NC 07/09 dt. 15.05.2008	F.No. 01/84/162/58/AM-09/DES-V	
Ratification of input output	norms against Advance Authorization No.0710053266	
11.09.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda along with other relevant papers and handed over the requisite information/details available in the file to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 12.06.2008.

Case No.105	M/s Ref. from Jt. DGFT, Mumbai – M/s Sonal Garments.	
NC 07/09 dt. 15.05.2008	F.No. 01/84/162/60/AM-09/DES-V	
Endorsement of export product related import items in terms of Public Notice No. 0		

Endorsement of export product related import items in terms of Public Notice No. 9 |

dated	21	06	20	07
$\alpha\alpha\iota\sigma\alpha$				\mathbf{v}

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that R.A, Mumbai have sought clarification regarding inputs allowed for exported products under Target Plus Scheme in respect of M/s Sonal Garments, Mumbai. The Committee observed that following products have been exported: -

		<u> </u>
S.	Export Products	SION No.
No		
1	Men's shirt (full sleeve) made up of 85% polyester 15%	J-272
	viscose fabric and 100% cotton fabric.	
2	Cotton and polyester mixed knitted readymade	J-155
	garments	
3	Knitted sweaters made up of 50% cotton & 50%	J-161
	acrylic yarn	

The list of inputs having nexus with the exported products are: -

1. 85% polyester 15% viscose fabric and 100% cotton fabric 2. Polyester texturised yarn disperse dyes of 100% strength 3. 50% cotton & 50% acrylic yarn 4. Relevant fabric to be used in the garment: such as (I. Dyed/printed cotton fabric including yarn dyed fabric II. Dyed /printed man made/synthetic fabric) 5. Polyester texturised yarn including filament yarn 6. Relevant yarn such as cotton/man-made/synthetic spun/filament yarn.

The Committee observed that as per related SIONs, J-272, J-155 and J-161, all the afore-mentioned inputs have broad nexus with the exported products. In view of this Committee decided that all the 6 inputs may be allowed accordingly. R.A may be informed accordingly for taking necessary action.

Case No.106	M/s. Uniworth Textiles Ltd., Kolkata.	
NC 07/09 dt. 15.05.2008	F.No. 01/84/162/647/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No.0210103162		
dated 16.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per

written comments of TC, Mumbai conveyed vide their letter No. 9(260)/07/Wool/26 dated 21.11.2007 by allowing 1.070 kgs of all wool yarn for per Kg of all wool undyed fabrics.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.107	M/s Gaurav International	
NC 07/09 dt. 15.05.2008	F.No. 01/84/50/545/AM-05/DES-V	
Ratification of input output norms against Advance Authorization No.0510148698		
14.01.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by ALC on 21.07.2005 as per written comments of DC (MSME) and firm have not given any additional justification for enhancement in the Qty. of input in this case. Further, it is an very old case. It was therefore decided to maintain the status quo in this case.

Firm may be informed accordingly.

Case No.108	Ref. E-mail from Gurukruppa
NC 07/09 dt. 15.05.2008	F.No. 01/84/162/834/AM-07/DES-V
Representation against Public Notice No. 80 (RE-2007)/2004-09 dated 13.11.2007	

regarding incorporation of some inputs in the SION, G-7 and G-46 of leather and leather products.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to CLRI, Chennai along with relevant papers for their examination and comments.

The case stands deferred for re-listing on 26.06.2008.

Case No.109	M/s. United Electrotex Pvt. Ltd.,, Bangalore.	
NC 07/09 dt. 15.05.2008 F.No. 01/84/162/783/AM-08/DES-V		
Advance Authorization No. 0710053299 dt. 12.9.2007 – under Para 4.7 of HBP (Vol.I)		
2004-2009		
RLA, Bangalore. Ref. No.07/24/40/116/AM08.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per documents/details submitted by the firm, the total export order for Men's Pants is 4280 Pcs, whereas applicant, in the application have mentioned 6799 Pcs against the export Qty. for the same. Similarly, as per details given in Order, total export Qty. for Men's Jackets is 1200 Pcs, whereas applicant, in the application have motioned 1260 Pcs against the export Qty. for the same. Moreover, the requirement of import item against export product-wise has not been given. It was decided to refer the case to DC (MSME) for their examination and defer the case for re-listing on 26.06.2008.

Case No.110	M/s Sabare International Ltd. Karur	
NC 07/09 dt. 15.05.2008	F.No. 01/84/50/689/AM-06/DES-V	
Ratification of input output norms against Advance Authorization No.0 3210031416		
dated 17.01.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/06/2008-09/Hosy. dated 05.05.2008

as detailed below: -

Export Product	Import Item	Qty. allowed
Hem stitch linen, cotton made-	Hem stitch linen, cotton	986810 Pcs
ups valance, tier pair, table	made-ups valance, tier pair,	
cloth, napkin, placemat runner	table cloth, napkin, runner,	(6158150 Sq ft.)
	placemat without washing,	
	ironing panels made of 55%	
	linen & 45% cotton.	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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